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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR**

**BEFORE
HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI**

ON THE 19th OF APRIL, 2024

MISC. APPEAL No. 1583 of 2009

BETWEEN:-

1. SMT. ASHA LATA DUBEY W/O LATE PRABHA SHANKAR DUBEY, AGED ABOUT 50 YEARS, R/O TOWN AND TEH. PHOP, DISTT.BHIND (MADHYA PRADESH)
2. RAVI DUBEY S/O S/O LATE PRABHA SHANKAR , AGED ABOUT 22 YEARS, OCCUPATION: R/O TOWN & TEH. PHOP, DISTT.BHIND (MADHYA PRADESH)
3. RUBBY DUBEY D/O LATE PRABHA SHANKAR DUBEY, AGED ABOUT 24 YEARS, R/O TOWN & TEH. PHOP, DISTT. BHIND (MADHYA PRADESH)

.....APPELLANTS

(NONE)

AND

1. SUBHASH DUBEYS/O RAJENDRA DUBEY R/O HOUSING COLONY, BHIND (MADHYA PRADESH)
2. BABU RAM PRAJAPATI S/O ASHA RAM PRAJAPATI , AGED ABOUT 40 YEARS, OCCUPATION: R/O BAR WALI GAL SUBHASH NAGAR, DISTT. BHIND (MADHYA PRADESH)
3. THE NEW INDIA INSURANCE CO.LTD. THROUGH DIVISIONAL OFFICER, DISTT. BHIND (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI ARVIND KUMAR AGARWAL - ADVOCATE)

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This appeal coming on for orders this day, the court passed the following:

ORDER

None appeared for the appellants even in the second round.

It appears that the appellants are not interested in prosecuting this appeal.

Accordingly, this appeal is **dismissed for want of prosecution.**

(RAJENDRA KUMAR VANI)
JUDGE

Monika

